BEFORE SHRI RAMAYAN YADAV, JOINT SECRETARY & LEGAL ADVISER AND FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Ac, 2005) MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS ROOM NO. 411 'A' WING

Shastri Bhawan, New Delhi -110001

Appeal No.1/JS&LA(RY)/Cask/RTI/2015

In the matter of	•		•	
Shri R.N.Poddar,				
1-7, Pandav Nagar,			*	
Patpargunj, Delhi-110092				Appellant
			-	
	Versus			*
Central Public Information	Officer(Cash),			٠.
Ministry of Law & Justice,				·
Department of Legal Affair	s,			
Shastri Bhawan,			•	
New Delhi-110001		Respondent		

Dated 07.12.2015

<u>ORDER</u>

The Appellant was present Respondent was represented by Shri Rakesh Sharma, Assistant, Cash Section

The Appeal was taken up for hearing on 7.12.2015.

- 2. The Appellant being aggrieved by the decision of CPIO (Cash) dated 17.9.2015 has filed the present Appeal under the provisions of Section 19 (i) of the RTI Act, 2005.
- 3. The Appellant vide his RTI request dated 31.8.2015 had sought information regarding the date wise/month wise details of total salary and certified copies of all TDS in the relevant period relating to the applicant along with particulars of deposit i.e voucher/Challan ID number etc., deposited to the credit of Central Government on various dates.
- 4. The Respondents have furnished the requisite information vide their letter no. G—21017/1/2015-Cash (LA) dated 17.9.015.

- 5. However, the Appellant is not satisfied with the information furnished according to him he wanted details of TDS deduced from 1.4.2009 to 31.3.2010 espect of himself only, whereas the Respondent CPIO has provided him cumulative quarterly total number of deductees. Hence the present appeal.
- 6. The Respondent clarified during the hearing that total amount deducted in respect of employees of the Department is deposited as a single payment per quarter. Therefore it is not possible to provide separate and individual information pertaining to the Appellant's TDS deduction.
- 7. After hearing both the parties and perusal of records, I come to the conclusion that the Respondents have provided the Appellant all the information in the form available with them and nothing more can be provided to him. Hence the appeal deserves to be dismissed
- 8. The Appeal is dismissed accordingly.
- 9. In case, the appellant is not satisfied/aggrieved by this order, he may file a Second Appeal within 90 days before the Hon'ble Central Information Commission, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066.

Joint Secretary & Legal Adviser and Appellate Authority,
Tel. No. 23071014

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Copy to:

- 1. Shri R.N.Poddar, 1-74, Pandav Nagar, Patparganj, Delhi-110092.
- 2. Shri K.Ginkhan Thang, DS & CPIO, Department of Legal Affairs, Shastri Bhawan, New Delhi.
- 3. Shri T.Unni Krishnan, US, Department of Legal Affairs, Shastri Bhawan, New Delhi. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi.